

07.09.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by the undersigned.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

Accused Mohit Kumar and Yogesh Tomar are present.

Sh. Sandeep, Ld. Counsel for accused Mohit Kumar.

Sh. Raj Kamal Arya, Ld. Counsel for accused Yogesh Tomer @ Yogesh Kumar.

Sh. Kripal Singh Sajwan, Sr.P.A, Ms. Gurmeet Kaur, PA, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Learned Presiding Officer is busy in attending Online 40 Hours Mediation Training Programme organized by the Mediation & Conciliation Project Committee (MCPC) of Hon'ble Supreme Court of India from 31.08.2020 to 03.09.2020 and 05.09.2020 to 08.09.2020.

In terms of previous order, FSL report not received. Ld. PP for CBI submits that FSL report shall be filed before the next date of hearing.

As per directions, put up the matter for purpose already fixed on **19.09.2020**. The Court will be functioning physically on 19.09.2020 in accordance to the Court duty roster.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.

(Reader)

In the Court of Sh. Harish Kumar
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court, New Delhi/07.09.2020

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Matter is taken up through Video Conferencing (Cisco Webex), hosted by the undersigned.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

Accused Sudesh Kumar in person.

Sh. Harsh K. Sharma, Ld. Counsel for the accused.

Sh. Kripal Singh Sajwan, Sr.P.A, Ms. Gurmeet Kaur, PA, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Learned Presiding Officer is busy in attending Online 40 Hours Mediation Training Programme organized by the Mediation & Conciliation Project Committee (MCPC) of Hon'ble Supreme Court of India from 31.08.2020 to 03.09.2020 and 05.09.2020 to 08.09.2020.

As per directions, put up the matter for purpose already fixed on **10.09.2020 at 11.30 AM** through Video Conferencing.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.

(Reader)

In the Court of Sh. Harish Kumar
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court, New Delhi/07.09.2020

